National Company Law Tribunal

Allahabad Bench

CP NO. 01/HD/2012.

NAME OF THE COMPANY: Kaila Deur Real E-State Put 4.

SECTION OF THE COMPANIES ACT/ I & B CODE: 397/398 of the Companies Ad, 1956.

Designation Representation Signature SL. NO. Name

1. MR. ARUN GAXENSA ADV C Petitioners Waling
2. MS. NALINI ADV Pephel Be
SARDSA BASTAWALLA

SARDSA BASTAWALL

C.P. No. 01/ND/2012

The case is taken up out of turn in forenoon session as per request of counsel for both the parties. Learned counsel for both parties are of the view that C.P No. 01/ND/2012 cannot be treated as group matter connected with C.P No. 93/ND/2015, as both petitions have been filed on different footings. Hence, need not be clubbed together. As, in the present matter the argument of both the parties have already been heard and written submission is filed. The court may proceed to pass order. The case is fixed for the pronouncement of order.

The matter be listed on 12th February, 2018.

Date: 22/01/2018

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)